


(J.H.C.Sch. 1-7)

 : Office – 0651- 2482672  
Fax No. - 0651- 2481116

**FROM :**

**AMBUJ NATH**  
REGISTRAR (ADMINISTRATION)  
JHARKHAND HIGH COURT  
RANCHI.

FILE No. XX (10) – 02/2002/APPTT.

LETTER NO. /APPTT.

DATED : FEBRUARY, 2013

To

All the Principal District & Sessions Judges  
of the State of Jharkhand including  
the Principal Judicial Commissioner,  
Ranchi.

Sir,

I am directed to enclose herewith a copy of letter no.2369-90/Apptt. dated 31.03.2004 alongwith copy of Notification no.10 D.L.A.Nya.-03/2003 dated 08.04.2003 of the Department of Revenue and Land Reforms, Ranchi regarding special designated Court to hear references under Land Acquisition Act for information and needful.

Yours faithfully,

Encl: As above (Two Sheets)

Sd/- **Ambuj Nath**

Registrar (Administration)

Memo No. 1381 /Apptt. dated Ranchi, the 13/2/13

Copy alongwith copies of the aforesaid letter & notification forwarded to the Central Project Coordinator, e-Courts Project, Jharkhand High Court, Ranchi with a request to upload the same on the official website of the court.

Encl: As above (Two Sheets)

  
Registrar (Administration)

(J.H.C.Sch. 1-7)

From:  
**Brahmeshwar Nath Pandey**  
Registrar General  
High Court of Jharkhand  
Ranchi.

☎ : Office - 2481449  
Resi. - 2413659  
Fax No.: 0651-2481116

Collection No.XX(10)/1/02  
No.: 2369-90/Apptt.  
Dated: 31.03.2004

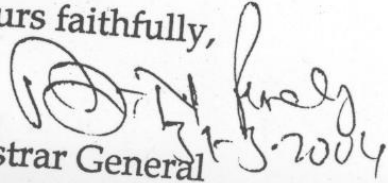
To

All the District & Sessions Judges  
of the State of Jharkhand including  
Judicial Commissioner,  
Ranchi.

Sir,

I am directed to enclose herewith a copy of Notification dated 08.04.2003 received from the Deputy Secretary to the Government, Department of Revenue and Land Reforms, Ranchi regarding creation of Special Designated Court in all the Districts of the State of Jharkhand which have more than one Sub Judge, the 2<sup>nd</sup> Sub Judge has been designated as Special Court to hear references under Land Acquisition Act and in such districts where only one Sub Judge, the lone sub Judge has been designated to hear such cases, for your information and needful.

Encl: As above.

Yours faithfully,  
  
Registrar General 31.3.2004

झारखंड सरकार,  
राजस्व एवं भूमि सुधार विभाग ।

अधिसूचना ।

रांची/दि०-

संख्या-10/डी०एल०ए०न्या०-03/2003 /रा०, भूमि अर्जन अधिनियम,  
1894 {अधिनियम}, 1894 की धारा-3 के खंड {घ} द्वारा प्रदत्त शक्तियों का  
प्रयोग करते हुए झारखंड राज्यपाल, झारखंड के सभी जिलों में वहाँ एक से अधिक  
अवर न्यायाधीश हैं, वहाँ अवर न्यायाधीश द्वितीय को सर्व जहाँ मात्र एक अवर  
न्यायाधीश हैं, वहाँ उन्हीं को झारखंड सरकार द्वारा भूमि-अर्जन से उत्पन्न  
सामलों के बारे में उक्त अधिनियम के अधीन न्यायालय कैकुत्यों का पालन करने  
के लिए नियुक्त करते हैं ।

{संघिका संख्या-10/डी०एल०ए०न्या०-03/2003}

झारखंड राज्यपाल के आदेश से,

{बी० के० सिन्हा}

सरकार के उप सचिव ।

संख्या-

382 /रा०, रांची/दिनांक- 8/4/03

प्रतिलिपि- अधीक्षक, राजकीय मुद्रणालय, डोरण्डा, रांची को  
झारखंड गजट के अगले अंक में प्रकाशनार्थ प्रेषित । प्रकाशित अधिसूचना की 10  
प्रतियाँ इस विभाग को शीघ्र भेजी जाय ।

{बी० के० सिन्हा}

सरकार के उप सचिव ।